

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 23321/2020

JAIPAL SINGH **Petitioner(s)**

VERSUS

CENTRAL BUREAU OF INVESTIGATION Respondent(s)

(FOR ADMISSION and I.R. and IA No.123470/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.123466/2020-EXEMPTION FROM FILING O.T. and IA No.123465/2020-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 07-12-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
[IN CHAMBER]

For Petitioner(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Abhay Singh, Yadav, Adv.
Mr. Rudra Pratap Yadav, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The petitioner is sentenced to undergo simple imprisonment for life for the offence under Section 302 read with Section 34 of the Indian Penal Code. He was on bail. His bail bonds were cancelled and sureties were discharged by the High Court but he was not arrested.

The petitioner strangely has now preferred an application for exemption from surrendering. Learned counsel for the petitioner prays for and is granted two weeks time to produce documents in support of his case. In case, the documents are not filed within

two weeks from today, the application shall stand rejected without further reference to the Court. The petitioner is directed to surrender within a week thereafter. In case the petitioner fails to surrender within the stipulated period, he shall be arrested forthwith by the concerned police authorities.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(DIPTI KHURANA)
COURT MASTER